

मदन लाल मीना
संयुक्त सचिव (राजस्व)
L. MEENA
Joint Secretary (Revenue)



सत्यमेव जयते

21/12/2012 भारत सरकार
वित्त मंत्रालय
राजस्व विभाग
नॉर्थ ब्लॉक, नई दिल्ली-110002

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE
NORTH BLOCK, NEW DELHI-110001
December 4, 2012

D.O. F.No.A-12026/19/2012-Ad.I

Dear Madam,

You are aware that the Government of India has created 7 posts of Indirect Tax Ombudsman at 7 stations, namely, Delhi, Mumbai, Chennai, Kolkata, Bengaluru, Ahmedabad and Lucknow under the Indirect Tax Ombudsman Guidelines, 2011. It may kindly be recalled that vide my D.O. letter dated 03.09.2012, you were requested to circulate the vacancies amongst eligible officers for the posts of Indirect Tax Ombudsman at Ahmedabad, Kolkata and Chennai, inviting applications by 30th September, 2012. Though nominations were received from the CBEC, yet selection could not be made for the post of Indirect Tax Ombudsman at Chennai. Therefore, it has now been decided to invite applications afresh to fill up the vacant post of Indirect Tax Ombudsman at Chennai. In view of this, I am writing to you for inviting fresh applications for the post of Indirect Tax Ombudsman at Chennai.

2. The post of Indirect Tax Ombudsman is in the HAG+ Pay Scale of Rs. 75500-80000/-. Relevant provisions regarding eligibility, pay scale and tenure of Ombudsman are reproduced from the Indirect Tax Ombudsman Guidelines, 2011 below:-

“3.II. The Ombudsman selected shall be a person who has held a post in the Government of India in the HAG scale of pay of Rs. 67,000-79,000/-(pre-revised pay scale of Rs. 22,400-525-24,500) on regular basis for at least one year and shall preferably be a resident of the city where he/she is proposed to be appointed. He/she shall be a serving officer (as on the last date for receipt of applications) preferably of the Indian Revenue Service (C&CE). If a suitable officer from that service is not available, officers of equivalent grade of any other Group ‘A’ service of the Central Government may be appointed. When appointed as Ombudsman, the officer, if he/she is still in service under the Government of India, shall seek retirement from Government service, before entering upon the office as an Ombudsman.”

3. Therefore, it is requested that names of suitable officers fulfilling the eligibility criteria mentioned in the Indirect Tax Ombudsman Guidelines, 2011 (copy enclosed) may be sent by 30.12.2012 to enable selection of Indirect Tax Ombudsman at Chennai. The applications received after the due date will not be considered and are liable to be rejected. The nominations should be accompanied with Cadre clearance, History of postings, Vigilance clearance and ACR dossiers.

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4. You are also requested to inform the applicants that if they intend to withdraw their candidature for any reason, they may do so on or before 31.01.2013. In case they are considered and selected for appointment by the ACC, they should not decline the appointment. If they withdraw the application after 31.01.2013 or if they decline the appointment or if they do not join within 30 days of the order of appointment, they will not be considered for any further appointment outside their cadre for three years. [They will also then be debarred for consideration for appointment outside the cadre and in any Autonomous Body/Statutory Body/Regulatory Body for a period of three years. No further notice in this regard will be given to them.]

Yours sincerely,

Madan
11.12.12
(Madan Lal Meena)

Ms. Praveen Mahajan,
Chairperson,
Central Board of Excise and Customs,
North Block,
New Delhi.